

Speaker under the  
Rules of Procedure

and budget for the year 1957-58 under capital of the Indian Airlines Corporation. [Placed in Library. See No. S-298/57].

ANNUAL REPORT OF EMPLOYEES' STATE  
INSURANCE CORPORATION

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, under Section 36 of the Employees' State Insurance Act, 1948, a copy of the Annual Report of the Employees' State Insurance Corporation for the year 1955-56. [Placed in Library. See No. S-298/57].

Shrimati Parvati Krishnan (Coimbatore): With regard to this insurance scheme, the estimates of the scheme were laid on the Table by the hon. Minister yesterday for 1957-58 and we have had no opportunity to discuss this report. In view of the fact that there are a large number of complaints from many centres with regard to the working of this scheme, I would request that you would allow us to have a discussion on the scheme on the very opening day of the next session.

Mr. Speaker: The Member may renew the request during the next session.

DIRECTIONS ISSUED BY THE  
SPEAKER UNDER THE RULES OF  
PROCEDURE

Sardar Hukam Singh (Bhatinda): I beg to lay on the Table a copy each of Directions Nos. 9A, 19A, 19B, 115A and 124 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha

REGULATIONS FOR HOLDING OF  
ELECTIONS BY MEANS OF SINGLE  
TRANSFERABLE VOTE

Sardar Hukam Singh (Bhatinda): I beg to lay on the Table a copy of the Regulations made by the Speaker for holding of Elections to Committees by means of the Single Transferable Vote.

MINUTES OF RULES COMMITTEE

Sardar Hukam Singh (Bhatinda): I beg to lay on the Table a copy of the Minutes of the sitting of the Rules Committee held on the 10th September, 1957 [Placed in Library. See No. S-301/57]

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Cotton Fabrics (Additional Excise Duty) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 7th September, 1957, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(ii) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Dhoties (Additional Excise Duty)